## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

# IA NOS. 1030 OF 2017 & IA NOS. 156 OF 2018 IN DFR NO. 3236 OF 2017

Dated: 13<sup>th</sup> February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar

Ms. Nikita Choukse Ms. Sowmya Saikumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms Aanchal Arora for R-1

Mr. Milanka Choudhury for R-2

#### **ORDER**

(IA No. 1030 of 2017)

#### (For Condonation of Delay in re-filing Appeal by the Appellant

We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.

- 2. The learned counsel appearing for the Appellant submitted that, the instant IA, being IA No. 1030 of 2017 in DFR No. 3236 of 2017 filed by the Appellant may be dismissed as withdrawn.
- 3. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.
- 4. The instant IA, being IA No. 1030 of 2017 in DFR No. 3236 of 2017 filed by the Appellant is dismissed as withdrawn at the risk of the learned counsel appearing for the Appellant.

### (IA No. 156 of 2018) (For Condonation of Delay in re-filing Appeal by the Appellant

- 5. We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.
- 6. The instant application filed by the learned counsel appearing for the Appellant for delay in refiling the 31 days,. He submitted that the said delay has been explained satisfactorily. Sufficient cause has shown in the application. The same may kindly be accepted. Delay in refiling of 31 days' may kindly be condoned.
- 7. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.
- 8. In IA No. 156 of 2018 in DFR No. 3236 of 2017, delay in re-filing has explained satisfactorily. Sufficient cause has shown in the application. The same is accepted. Delay in refiling of 31 days' is condoned. IA is allowed and shall stand disposed of.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Ss/pr